

APR 12

ORDER SHEET  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD

.....OA.....No.....603.....of 1987.

.....Vs.....

| Sl.No. of order | Date of order | ORDERS WITH SIGNATURE                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Office Notes as to action (if any taken on order) |
|-----------------|---------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|
|                 | 7/3/88        | <p>Hon. Atay John - Am.<br/>Hon. G. S. Sharma - Jm</p> <p>Sh. K. C. Sinha filed copy of communication dated 20/9/87 conveying the information that the order of re-instatement of the applicant has been signed. None is present for the applicant. He has prayed for the relief that order of termination under Rule-5 of Temporary Service Rules be quashed. The application has now become intractable. It is therefore dismissed as having become intractable.</p> <p>gr<br/>Am<br/>Jm</p> |                                                   |